

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of Order: 20.11.2000

CP 23/96  
(OA 197/92)

Suresh Chand Gupta, Sub-Divisional Engineer, (E.P.-I) Tax Building, Office of General Manager, Telecom Department, Jaipur.

.... Petitioner

Versus

1. Shri M.P. Modi, Secretary and Chairman Telecom Board, Ministry of Telecommunication, Sanchar Bhawan, New Delhi.
2. Shri A.N. Prasad, Chief General Manager Telecom, Rajasthan Telecom. Circle, Sardar Patel Marg, Jaipur.
3. Shri A.V. Gokak, Chairman/Secretary Telecom Department Sanchar Bhawan, New Delhi.
4. Dr. Vijay Kumar, Chief General Manager Telecom, Rajasthan Telecom. Circle, Sardar Patel Marg, Jaipur.

.... Respondents.

Mr. K.S. Sharma, Counsel for the applicant.  
Mr. V.S. Gurjar, Counsel for the respondents.

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Judicial)  
Hon'ble Mr. Gopal Singh, Member (Administrative)

CORAM

(HON'BLE MR. S.K. AGARWAL) MEMBER (JUDICIAL)

Amended Cause Title has not been filed so far. The learned Counsel for opposite party submits an order dated 17.11.2000 by which it is submitted that order of this Tribunal dated 25.4.95 in OA 197/92 has been complied with.

2. Since the order has been complied with and delay in compliance cannot be attributed to initiation to contempt proceedings. Looking to the facts and circumstances of this case, we dismiss this CP and notices issued to opposite parties are hereby discharged.

(Gopal Singh)  
(GOPAL SINGH)  
MEMBER (A)

S.K. Agarwal  
(S.K. AGARWAL)  
MEMBER (J)